

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB1-189 /ND/2017

In the matter of :

State Bank of India

.. PETITIONER

vs.

Namdhari Food International (P) Ltd

..RESPONDENT

SECTION

Under Section of IBC Code, 2016

Order delivered on 26.11.2018

Coram :

(R. Varadharajan),

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Ms. Pooja Mahajan, Mr. Savar Mahajan, for RP
For the Respondent/Corporate Debtor : Mr. Prashant Kumar, Advocate

For the Intervener : Mr. Virender Ganda, Sr. Advocate, Mr. Ranjan Kumar Pandey, Mr. Vishwanath Iyer, Mr. Sandeep Bisht, Mr. Anuj Tiwari, Ms. Shelly Khanna, Mr. Ayandeb Mitra, Mr. Ajeyo Sharma, Advocates (for NSEL)

ORDER

Learned Counsel for the Applicant is present. Application being CA No.332/C-III/ND/2018 filed by IRP, the Respondents being State of Maharashtra as well as the Dy. Collector and District Magistrate, Mumbai City is being represented by Mr. Prashant Kumar, Advocate who seeks some time to file reply on behalf of the State. Taking into consideration the said representation, 2 weeks time is granted for filing reply.

Post the matter for enquiry on 13.12.2018.

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(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit